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Signing Date: 13.04.2021

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 4131/2021 & CM APPL. 12566/2021

KALYANI CHATTOPADHAYAY

..... Petitioner

Through: Mr. Akhil Sachar, Advocate.

versus

GOVT. OF NCT OF DELHI & ORS.

..... Respondents

Through: Mr. Anupam Srivastava, ASC with
Mr. Dhairya Gupta, Advocates for
Respondents No.1 & 3/GNCTD

Mr. Satya Ranjan Swain, Sr. panel
counsel, AIIMS with Mr. Kautilya
Birat, Advocates for Respondent No.2
(M: 8860189238)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

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13.04.2021

1. This hearing has been done through Video Conferencing.

CM APPL. 12567/2021 (for exemption)

2. Exemption allowed subject to all just exceptions. Application is disposed of.

W.P.(C) 4131/2021 and CM APPL. 12566/2021 (interim relief)

3. The present petition has been filed by the Petitioner seeking various reliefs and directions to Respondents No. 2-4, in view of the mental condition of her son, who is 32 years of age.

4. Vide last order dated 26th March 2021, a report was called from the Respondent No. 2- AIIMS as to the OPD card of the Petitioner's son, as also the events which transpired on the admission of the Petitioner's son to AIIMS.

5. The report of AIIMS has been received and is on record. The report shows that a Senior Resident in Psychiatry at AIIMS has examined the Petitioner's son and diagnosed him with 'Schizophrenia'. The Petitioner's son was to be admitted in the Psychiatry Ward of AIIMS, after being tested for COVID-19, as per protocols, during which period, he escaped from the hospital premises. Let a copy of the report filed by AIIMS be served to Mr. Anupam Srivastava, Id. counsel, within two days on his email address.

6. Considering the nature of the matter and the medical condition of the Petitioner's son, it is deemed appropriate to direct the Id. Counsel for the Petitioner and the other counsels appearing for the Respondents to place on record a list of facilities in and around Delhi, which provide care and treatment to patients of Schizophrenia. Let the said list be filed within one week by Id. Counsels.

7. In the meantime, the Petitioner would be free to contact the SHO of the concerned area, if there is any threat to her and her husband in any manner due to the alleged violent and aggressive nature of her son. The SHO concerned shall immediately attend to the concerns of the Petitioner. Mr. Sachar, Id. Counsel for the Petitioner, to supply the mobile number of the Petitioner to the Respondent No. 3, in order for the SHO to recognise and identify when the Petitioner calls. The SHO shall also ensure that he does not make any regular visits to the Petitioner's house until and unless the Petitioner calls for assistance/help.

8. List on 27th April, 2021.

PRATHIBA M. SINGH, J

APRIL 13, 2021/MR/Ak